

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 304/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE PARTIES: Kanura Kutumba Rao & Ors.

V/s.

Reliance Communication Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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31.	Suresh Gajdos	Adv for Operational Auditor	
	Raghavi Sharma	Adv. Muna & Muna 2 CBC for Corporate Debtor	

ORDER

T.C.P. No. 304/I&BC/NCLT/MB/MAH/2017

1. Learned Representatives of both the sides are present.
2. T.C.P. 304/2017 is a Transfer Petition. Admittedly, requisite Form was submitted after 15th July, 2017. This Petition is abated in view of the Notification dated 29th June, 2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), which reads as under:-
"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."
3. In view of the proviso of aforesaid Notification, liberty is granted, to file a fresh Petition, under the Code.
4. T.C.P. 304/2017 is disposed of accordingly. To be consigned to records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 24.11.2017